

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Misc.Application No.75119 of 2020
&
Excise Appeal No.76387 of 2018**

(Arising out of Order-in-Appeal No.17/CE/BBSR-GST/2018 dated 30.01.2018 passed by Commr. of CGST & Excise, Customs (Appeals), Bhubaneswar)

M/s Oriplast Ltd.

O.T.Road, Balasore, Dist. Balasore, Odisha-756001

Appellant

VERSUS

CGST & Excise, Bhubaneswar

Central Revenue Building, Rajaswa Vihar, Bhubaneswar 7, Odisha

Respondent

Appearance:

Shri H.K.Pandey, Advocate for the Appellant

Shri T.K.Mondal, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

**MA ORDER NO.75230/2020
FINAL ORDER NO.75407/2020**

DATE OF E-HEARING : 22.09.2020

DATE OF DECISION : 22.09.2020

PER P.K.CHOUDHARY :

The Learned Advocate appearing on behalf of the appellants/applicants submits that they have filed a Miscellaneous Application praying for withdrawal of their Appeal under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. They have also filed a copy of Form No.SVLDRS-4, which is Discharge Certificate for full and final settlement of tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

Excise Appeal No.76387/2018

2. In view of the above submission of the appellants, the prayer for withdrawal of the appeal is allowed. Accordingly, the appeal is dismissed as withdrawn under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Miscellaneous Application is accordingly disposed off.

Dictated and pronounced in the open Court.

Sd/
(P.K.Choudhary)
Member (Judicial)

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